

Navodaya Vidyalayas

1071. SHRIK. MURALEEDHARAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that the students of the districts where Navodaya Vidyalayas are not available are deprived of the opportunity to appear for the entrance examination due to the existing rules;

(b) whether Government propose to take some steps to allow the students of the districts where Navodaya Vidyalayas are not available to appear in the examination from other districts; and

(c) the time by which Government propose to complete the opening of Navodaya Vidyalayas in all districts?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (PROF. M.G.K. MENON): (a): Yes, Sir.

(b) and (c): Government have decided to review the Navodaya Vidyalaya Scheme and not to open any more schools pending this action.

[*Translation*]

Admissions in Kendriya Vidyalayas

1072. SHRI KESHRI LAL: Will the PRIME MINISTER be pleased to state:

(a) whether any proposal is under consideration of Government for the admission of children of Central Government Employees in Kendriya Vidyalayas;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE

MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (PROF. M.G.K. MENON):

(a) to (c): The Kendriya Vidyalaya Sangathan has been opening Kendriya Vidyalayas since 1963, primarily to cater to the educational needs of transferable Central Government employees including Defence personnel. In Civil/Defence sector schools, children of transferable Central Government employees get priority in admission over other categories. The main criterion for admission is number of transfers during the last seven years. The detailed guidelines for admission in Kendriya Vidyalayas 1989-90 is given below in the statement.

STATEMENT

KENDRIYA VIDYALAYA SANGATHAN
NEW MEHRAULI ROAD
NEW DELHI-110067.

Guidelines for Admission in Kendriya Vidyalayas 1989-90

1. Background

1.1 The scheme of Kendriya Vidyalayas was initiated in April, 1963 with a view to providing educational facilities through uniform syllabi and common textbooks and medium of instruction to the children of transferable Central Government employees including defence personnel, who are frequently transferred from one regional language area to another in the exigencies of service. As a first step towards the implementation of the scheme, 20 regimental schools, than functioning at various places having large concentration of defence personnel, were taken over as Central Schools (Kendriya Vidyalayas) during the academic session 1963-64.

1.2. There are three kinds of Kendriya Vidyalayas:—

- (i) Kendriya Vidyalayas in Defence and Civil sectors.
- (ii) Kendriya Vidyalayas in Institutions of Higher learning fully financed by the Central Government.
- (iii) Kendriya Vidyalayas in Public Sector Undertakings, fully financed by the Central Government.

1.3. The number of Kendriya Vidyalayas has since gone up to 729 by 1988-89, including one each at Kathmandu (Nepal), Kabul (Afghanistan) and Moscow (U.S.S.R.)

2. *Medium of Instruction*

2.1. The media of instruction in Kendriya Vidyalayas are Hindi and English. Social Studies and Humanities Subjects are taught through the Medium of Hindi while Science and Mathematics are taught through the medium of English. Also, common textbooks and syllabi are followed in all the Kendriya Vidyalayas.

3. *Admission Policy*

3.1 Subject to the child qualifying in the admission test, wherever considered necessary, the sole criterion for admission in Kendriya Vidyalayas is the transferability of the parent, i.e. the number of times the parent had been transferred during the preceding seven (7) years. The Children of those parents who have

had more transfers during the preceding seven (7) years will get preference over those whose parents had undergone less number of transfers during the same period. *Those transferred from one language are to another will get preference over those transferred within the same language area. Full details to this effect are required to be furnished in the application form for admission.*

3.2 Those who have not at least one transfer involving change of station during the preceding seven (7) years will not be treated as 'transferable' for purpose of admission. Transfer/deputation of less than months duration/temporary duty/training course attachment and detachment in connection with short-term assignment elsewhere will not be treated as transfer for the purpose of admission, unless the family has also shifted.

3.3 Transfer within the same station will not be counted as transfer for the purpose of admission.

3.4 Subject to the transferability test being satisfied, civilians in the Defence Sector Schools and Defence Personnel in the Civil Sector Schools shall be treated alike, in the matter of admission.

4. *Priorities*

4.1. Since the demand for admission in Kendriya Vidyalayas is much larger than the number of seats available, the Sangathan has, with the approval of the Board of Governors of the Kendriya

Vidyalayas Sangathan, laid down the following priorities for admission:

I. Kendriya Vidyalayas in Defence & Civil Sectors

- (i) Children of transferable Central Government employees including Defence Personnel, CRPF/BSF/SPG/CISF/NSG employees of All India Services and Indian Foreign Services, children and dependent grant-children of MPs, children of KVS employees and children of transferable Central Government employees including Defence Personnel who die in harness.
- (ii) Children of transferable employees of autonomous bodies and Public Sector Undertakings fully financed by Central Govt.
- (iii) Children of non-transferable Central Government/Central Public Sector Undertaking employees.
- (iv) Children of other floating population which includes population desirous of joining the pattern of studies adopted in Kendriya Vidyalayas.

II and III. Kendriya Vidyalayas in Institutions of Higher Learning and Public Sector Undertakings.

- (i) Children of the employees of the Institution of Higher Learning/Public Sector Undertaking which is meeting all the recurring and non-recurring expenditure on the Vidyalaya building and equipment and staff and children of the employees of the concerned Kendriya Vidyalaya.

- (ii) Children of transferable Central Government employees including Defence/CRPF/BSF/SPG/BRTF/CISF/NSG Personnel and employees of All Indian Services and the Indian Foreign Service.
- (iii) Children of transferable employees of other autonomous bodies and Public Sector Undertakings fully financed by Central Government.
- (iv) Children of non-transferable Central Government/Central Public Sector Undertakings employees including Defence/CRPF/BSF Personnel.
- (v) Children of other floating population which includes civilian population desirous of joining the pattern of studies adopted in the Kendriya Vidyalayas.

Note: In the first instance admission to category I and II students will be made. If sufficient number of students belonging to the aforesaid categories are not available then ACs may be advised to look into the situation and to accord permission to admit students belonging to category III, provided they expect that children belonging to category I and II would not be available for 30 students.

4.2. Provision for employees on deputation, Ex-Servicemen and Retired employees.

- (A) In case of deputationists, the priority category shall be determined on the basis of his parent department.
- (B) In the event of an ex-servicemen joining a Central Government Department on

re-employment, his transfers during the last seven years of his service, civil/defence, shall be counted.

4.3 For fresh admission to Kendriya Vidyalayas, children of retired Central Government employees/defence employees/autonomous bodies employees/other employees falling in category (iv) in Kendriya Vidyalayas in Defence and Civil Sectors and in category (v) in Kendriya Vidyalayas in Institutions of Higher Learning and Public Sector Undertakings along with children of the floating population including civilian population, desirous of joining the pattern of studies adopted in Kendriya Vidyalaya.

I. *Explanation*

- (i) The term 'transferable Central Government employees' means employees who have undergone at least one transfer during the preceding seven(7) years.
- (ii) The term 'children' used in the above mentioned 'priorities' means sons/daughter of the categories of employees mentioned therein including their legally adopted children and step children. The grandchildren, dependent real brothers and sisters of such employees will, however, be deemed belonging to a category next below to that in which their own children are placed.
- (iii) The admissions of the children of transferable Central Government employees including defence personnel who die in harness and of MPs (including their dependent grand-children) and of KVS employees and of SPG/NSG would be

over and above the prescribed existing class size.

- (iv) The number of transfers in the past seven years shall not be counted for children of Central Government employees including defence personnel who die in harness, SPG/NSG/KVS/MPs children and their dependents. The term 'dependents' would mean the MPs own grand children who are staying with the MP either at his/her house in Delhi or at his/her local or constituency address and whose parents' total income does not exceed Rs. 12000/- (Rupees twelve thousand) per annum.

II. Children of State Government employees may be given preference over general public.

5. *Reservation for Scheduled Caste/Scheduled Tribe children*

- 5.1 Fifteen per cent and seven-and-half percent of the fresh admission in every Kendriya Vidyalaya will be reserved for the children of transferable employees belonging to scheduled caste/scheduled tribes, respectively. Efforts will be made to admit such Scheduled caste/Scheduled Tribe candidates upto this percentage in each Kendriya Vidyalaya, if necessary, by relaxing the qualifying standards. In the event of sufficient number of Scheduled Caste/Scheduled Tribe children of transferable employees of the Central Government, Autonomous Bodies and Public Sector Undertakings, fully financed by the Central Government, and of other priority categories not being available to complete the reserved quotas,

the vacancies will be made available to general category of children. These reservation will apply only to seats filled by fresh admission in the beginning of the academic session. After meeting the needs of the registered SC/ST candidates, if seats of either SC/ST category of candidates remain unfilled then the unfilled quota of one reserve category may be transferred to other reserve category subject to a maximum number of seats of 22.5 % of fresh admissions.

- 5.2 The SC/ST quota may be filled by priority category 1 to 4 or 1 to 5 in project schools in receding order. If after accommodating registered candidates seats are not fully filled up, they may be treated as unreserved on last working day of July.

6. *Procedure of fresh admission:*

- 6.1 Normally, fresh admission to class I in all Kendriya Vidyalayas is made in the beginning of the academic session commencing on 1st May each year. Registration of applications is generally done in the last week of April/First week of May. Parents are informed about result of the application in the second/third week of May.
- 6.2 Registration forms are obtainable on payment of Rs.1/-(One) from the Principal of Vidyalaya where admission is sought. Exact schedule for sale of registration forms and registration and declaration of result is notified by the concerned Vidyalaya. The registration form complete in all respect and accompanied by the requisite documents mentioned in

the application form should be submitted by parent/guardian to the Vidyalaya office by the prescribed date. No application will be entertained after that date.

Notes:

- 1) When a child is registered for admission to class I in a Kendriya Vidyalayas but, before the declaration of the result, his parent is transferred to another station, the child should be deemed to have been registered for admission in the Kendriya Vidyalayas at the station of posting even if the last date of admission at that place has expired.
- 2) In Kendriya Vidyalayas established on campuses of Public Sector Undertakings and Institutions of Higher Learning (called Project Schools), the non-project parents coming for registration should be clearly informed that the admission would not be possible if all the seats are filled by the project employees children who get priority I in the matter of admission. If in spite of that the parents insist on registration forms may be accepted after obtaining an undertaking that admission would be considered only after the project children have been accommodated and alongwith other children who may have been registered for admission, strictly in terms of the approved admission policy.

7. *Conditions of Residence:*

- 7.1 *Owing to acute shortage of residential accommodation in Metropolitan cities, or at the place of posting, many Government employees are not able to keep their families at their place of posting but are forced to keep them in*

suburban towns or at other convenient places. In such cases, the child/children may be considered for admission in Kendriya Vidyalayas at the place of residence of the parent/family provided the other admission conditions are fulfilled. Parents who are posted to the field area where no Kendriya Vidyalaya is situated may register names of their children for fresh admissions in a Kendriya Vidyalaya at the place where their families reside.

- 7.2 In metropolitan cities where pressure for admission becomes unmanageable for local Principals, Assistant Commissioner of the concerned region may formulate a plan for registration of candidates to regulate admission within the framework of the guidelines of the admission.

8. *Submission of forms:*

- 8.1 While submitting the application form for registration parents are advised:

- (i) To fill up all the columns legibly in ink or with ball pen.
- (ii) To attach an attested copy (attested by a Gazetted Officer of the Government of India) of the certificate about the student belonging to SC/ST from the District Magistrate. Original Certificate should not be attached.
- (iii) To attach service certificate showing the number of transfers during the preceding seven (7) years duly signed by the Head of his present

office, bearing the name, designation and other relevant particulars in capital letters and telephone number. The certificate should also bear the official stamp of the concerned officer. In the case of persons serving in the Defence Sector, application forms for registration will ordinarily not be accepted directly from the Defence employees by the Vidyalaya. All the Registration forms for admission will be submitted by the employees concerned through their units/formations. The Head of Units/formation will send all such application forms for Registration of their employees children to the concerned Kendriya Vidyalaya through a forwarding letter certifying on all the applications that the particulars/information given in the form by the employees (s) is correct and has been verified from the relevant records maintained in the Unit/formations.

- (iv) To fill up the acknowledgement form (all columns except Registration number) and to take it back after it is duly signed by the nominated official of the Kendriya Vidyalaya concerned.

Notes:

- 1) More registration of an application for admission does not entitle the child to admission.
- 2) Incomplete application forms shall be rejected.

- 3) Admission secured on the submission of a wrong certificate of Scheduled Caste/Scheduled Tribe or of transfer of any other wrong information shall be cancelled by the Principal forthwith and no appeal against such action of the Principal shall be entertained.

(9) *Advance Admission:*

9.1. *Request for advance reservation of seats in Kendriya Vidyalayas by parents who are expecting transfers sometime later cannot be considered.*

9.2 Seats can also not be kept in reserve for purpose of admission for students leaving a Kendriya Vidyalaya even for a short time owing to their parents transfer or for some such reasons. All such cases will be considered as cases of fresh admission only in accordance with the rules.

10. *Fresh admission to classes II and above:*

10.1 Generally, there are very little chances of fresh admission in classes II and above as the students coming on transfer from other Kendriya Vidyalayas fill the available vacancies. However, applications for fresh admission in classes II and above may be registered and admission made, subject to availability of seats, in the first week of July when the Vidyalayas re-open after summer vacation.* Principals are not to refuse registration of requests for admission on the plea that vacancies are not available in a particu-

lar class because registration of a request for admission does not guarantee its vacancy position and admission procedure will be notified by the Principal on the Vidyalayas Notice Board. The students coming on transfer from other Kendriya Vidyalayas located in different parts of the country, will get first preference. Thereafter fresh admission to the extent seats are available within the prescribed class limit of 35 in different classes, will be made upto 31st July, if the enrolment is less than 35 in a class. Registration for admission to class II and above will be done in July, 1989 upto 15.7.1989. The first list of students to be admitted will be declared on 15.7.89.** If vacancies still remain unfilled, fresh registration may be done upto 30th July, 1989 and list displayed and admission completed by 31st July, 1989. Such admissions will be made strictly in order of priority categories already listed in paragraph 4 and in accordance with the transferability criteria.

In case of Vidyalayas in North Eastern Region students could be admitted upto 40 in each section so that Central Government Employees transferred to this region may not have difficulty in admitting their children in Kendriya Vidyalayas.

10.2 The wards of transferable Central Government Employees who had been ex-students of KVs will be admitted subject to the fulfilment of the following conditions:

a) The wards of transferable Central Government Employ-

*in respect of KVs located summer areas.

**and admission completed by 18.7.1980.

ees who are studying in a Kendriya Vidyalaya before their parent's transfer to a place where a Kendriya Vidyalaya does not exist be given preference in admission on transfer of his/her parent to a station which has a Kendriya Vidyalaya.

- b) Such a preference for admission should be given against clear available vacancies. In other wards, the admission would not be automatic.
- c) Their preference for admission would be accorded by the Principal of the school subject to production of documentary evidence by the parents to the effect that the child was studying in a Kendriya Vidyalaya prior to admission in a non-Kendriya Vidyalaya.

10.3 Children who have not completed one academic session in the Vidyalaya of their initial admission will not be automatically entitle to be admitted on transfer of parents to another Vidyalaya. The parents are, therefore, advised to bring with them documentary proof in support of the fact that their transfer order was issued subsequent to the date of admission of their children in previous Kendriya Vidyalaya.

11. *Pre-requisites for fresh admission*

11.1 Before admitting any child in a Kendriya Vidyalaya, the following conditions will have to be satisfied:

- (1) An application for admission in the prescribed form available from the Vidyalaya will be submitted by the parent within the stipulated date of submission as notified by the Principal of the concerned Vidyalaya;
- (2) The child should be within the prescribed age limits;
- (3) The school Leaving Certificate, duly countersigned by the competent authority, should be submitted alongwith the application form except in the case of new admissions in class I and as per provision of Article 95(i) on p.83/84 of the Education Code.
- (4) The child should qualify in the admission test/interview, wherever conducted.

12. *Age limit:*

12.1 The minimum age of admission to the various classes in Kendriya Vidyalaya shall be regulated in the following manner:

12.2 There is no limit of upper age for seeking admission in Kendriya Vidyalayas:

<i>Class</i>	<i>Completed years of age as on the 30th Sept. of the year in which admission is sought</i>
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1	2
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I	5
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II	6
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1	2
III	7
IV	8
V	9
VI	10
VII	11
VIII	12
IX	13
X	14

13. *Proof of Age*

13.1 The only acceptable proof of age is the certificate of birth issued by the authority competent to register births, viz., Notified Area Committee/Municipal Corporation and other similar bodies at the place of birth of the child. Certified extracts about the date of birth from the official records of village Panchayat or from the service records of the Defence Personnel will also be acceptable. The date of birth recorded in the transfer certificate issued by the school recognised by the State Education Department will also be acceptable. The birth certificate issued by Military hospital in case, the establishment does not fall within the ju-

isdiction of any local body, i.e. Gram Panchayat, Municipality etc. will also be acceptable.

13.2 Date of birth once got recorded by the parent at the time of admission of his child/children in Kendriya Vidyalaya will not be allowed to be changed.

14. *Admission Test*

14.1 For admission to class-I, normally no admission test is to be conducted. However, if the number of children seeking admission is larger than the number of seats available, an admission test is considered necessary. The admission test is not intended to be a test of knowledge of the child in three Rs. but of his intelligence and general awareness which may be assessed by means of a performance test/interview. The interview need not necessarily be conducted in English. Notwithstanding the result of the test, admission should be made strictly in accordance with the priority category and the number of transfers which the parent has undergone during the preceding seven(7) years.

14.2 Admission to classes II and above shall be made on the basis of an admission test in the following subjects:

<i>Classes</i>	<i>Subject of test</i>
Primary Classes excluding class I	English, Hindi and Arithmetic
Middle Classes	English, Hindi, Mathematics & General knowledge
Secondary Classes	English, Hindi, Mathematics, Social Studies and Science.

14.3 The admission test will be of the level of the annual examination of the class preceding the one to which admission is sought.

14.4 Candidates securing 35% marks in each subject in the admission test may be considered eligible for admission to classes II to VIII. But for admission to class IX, a candidate should obtain 35% marks in each subject and for admission to class X, a candidate should obtain not less 35% marks in each subject and an aggregate of 40%.

14.5 Some concession may be given for deficiency in language (English and Hindi). The concession will not, however, be so liberal that the deficiency can not be made good by the combined efforts of the school and the parent in one academic session.

Note:

The assurance of removing the language deficiency within the academic session shall be given in writing by the parent of the student, if admitted. In the event of the deficiency still evident at the end of the years, the student may be detained.

14.6 Admission shall not be made to classes X and XII unless the student has taken the same course of study as followed by Kendriya Vidyalayas in class IX and XI and has passed the admission test. Permission of the Central Board of Secondary Education for counting the earlier period towards the determination of his eligibility to take the All India Secondary/Senior Secondary Examination, if the stu-

dent has not come from the school following the pattern/curriculum prescribed by C.B.S.E. may be obtained if necessary.

14.7 No admission fee will be charged from students promoted from class X to XI in the same Kendriya Vidyalaya. Admission in Humanities/Science/Commerce group in Class XI will be made on the basis of the available vacancies from amongst the eligible students in order of their merit; such merit being determined in accordance with the admission criteria prescribed by the Kendriya Vidyalaya Sangathan.

14.8 Students coming from Kendriya Vidyalayas on transfer will not appear for the admission test in the new school, if their academic record has been received with the transfer certificate.

14.9 If on the administration of an admission test, a pupil is found unsuitable for the class to which he has sought admission, this shall not automatically entitle him to admission to the next lower class without an admission test.

14.10 Criteria for admission to class XI shall be issued separately.

15. *General Guidelines for Admission :*

15.1 Students seeking fresh admission as well as those coming on transfer from a Kendriya Vidyalaya shall have to produce a transfer certificate from the school last attended. Such a certificate should necessarily be signed by the Principal of the school. In the absence of the

Principal, the certificate may be signed by the Vice-Principal/ Incharge-Principal but it will need to be countersigned by the Chairman, VMC in the case of Kendriya Vidyalaya. In the case of non-Kendriya Vidyalaya the certificate should be endorsed by the District Education Officer of the District in which the school is located.

- 15.2 Except in very special circumstances, such as change of residence, no student will normally be admitted on transfer from the Kendriya Vidyalaya to another in the same station. The power to allow local transfers of children from one Kendriya Vidyalaya to another is vested in the Assistant Commissioner of the Region concerned. He has to exercise this power very judiciously.

(KVS letter No. 10-422/83-KVS (SS-II) dated 27.1.84 refers)

- 15.3 (A) *Admission on transfer of the parent:*

- (i) When there is only one Kendriya Vidyalaya at the place of posting.

In such cases, admission may be granted by the Principal without any reference to the Assistant Commissioner even if the enrolment of the class exceeds 40. Parents may be asked to produce relevant certificates in support of their transfer.

- (ii) Where there are more than one Kendriya Vidyalaya at the place of posting;

The Assistant Commissioner may allot seat in any of the Kendriya Vidyalaya lo-

cated at the station keeping in view the individual's problems and enrolment in a particular class of the Kendriya Vidyalaya. The provision may be relaxed by the Assistant Commissioner for a particular station where there is no rush for admission of the children coming on transfers. In other words, Principals of local Vidyalaya as may be authorised to admit the children coming on transfer upto 40 at their own.

- (B) *Admission on the retirement of the parent:*

When the parent has retired from service or is due to retire in the near future, admission to his children may be granted in a Kendriya Vidyalaya at the place of his settlement after retirement provided he produces a certificate to this effect from the Head of his department/office.

- (C) *Admission to the children whose parents are posted to the field areas where no Kendriya Vidyalaya is situated:*

In such cases, admission to the children may be granted in a Kendriya Vidyalaya at the place where rest of their family members reside.

Note:

A,B,C of 15.3 are applicable only for admission of those students who are studying in Kendriya Vidyalayas and are coming along with their parents on transfer/retirement/posting to the field areas.

15.4 No admission will be made by the Principal in any class after 31st July except as specified below:

- I. Admission on transfer from a Kendriya Vidyalaya any time during the academic session;

15.5. Principal may make fresh admission only if class strength is less than 35 per

section.

15.6 Principals of the Vidyalayas should maintain the waiting lists of students (in order of prescribed priorities of categories) for each class for admission so that in case of vacancies occurring due to transfer/withdrawal of a student, the next in the waiting list may be admitted during the academic session provided the attendance criteria are likely to be fulfilled. But in no case, the class strength should exceed 35 per section.

15.7 No request for any special admission of student should be forwarded by the Principal to the Assistant Commissioner or to Headquarter Office of the Sangathan. All admission will be made by the Principal strictly in accordance with these guidelines.

16. Fee Structure:

16.1 Tution fee

No tution fee is charged upto class VIII.

16.2. The following fees are chargeable in respect of classes IX to XII.

A. Children of transferable Central Government employees, Defence personnel, including Defence and Transferable Central Government employees who die in harness while in service and transferable employees of Institutions of Higher Learning, Public Sector Undertaking, and autonomous bodies wholly financed by the Central Government and non-transferable Central Government employees.

Class	upto Rs. 2,000/-	Monthly Basic Pay Above Rs. 2,000
IX	Rs. 15.00 per month	Rs. 25.00 per month
X	Rs. 15.00 per month	Rs. 25.00 per month
XI	Rs. 20.00 per month	Rs. 30.00 per month
XII	Rs. 20.00 per month	Rs. 30.00 per month

B. Children of other categories.

Class	Tution Fee
IX	Rs.25.00 per month
X	Rs.25.00 per month
XI	Rs.30.00 per month
XII	Rs.30.00 per month

Tution fee for children of deceased Central Government employees including Defence Personnel who die in harness may be charged @ admissible on the last pay drawn of the employees or the pay of the

spouse whichever is less.

II. Pupils Fund

Pupils Fund will be charged @ Rs.5/-

per month per student from all students and for all classes.

III. Science Fee will be levied @ Rs.5/- per month per student for classes XI and XII.

• *Exception:*

(i) If more than one child of the same parent (including dependent brother and sister) are studying in class IX-XII of the Kendriya Vidyalayas, the child in the highest class shall pay full-tuition fees and the other only half tuition fee. But they are not exempted from the payment of Pupils Fund and Science Fee.

(ii) No tuition fee is charged from the children of teachers or staff employees under the scheme in the Kendriya Vidyalaya Sangathan. They will, however, pay pupils fund.

(iii) Students belonging to the Scheduled Castes/Scheduled Tribes are exempted from the payment of tuition fee. They will, however, pay pupils fund and Science Fee.

(iv) Girls students of class IX to XII belonging to any category are exempted from payment of Tuition Fee upto 1989-90, Science Fee wherever necessary and Pupils Fund will, however, charged from them at normal rates.

Concessions

16.3. Deserving students, whose parents are not in a position to pay the Tuition Fee may be exempted from the payment of

Tuition Fee to the extent indicated below:

(i) Full and half-fee concessions may be granted at the discretion of the Principal to not more than 20% of the students on rolls in each of the Secondary and Senior Secondary classes as on 31st July of the year provided the cost of these concessions does not at any time exceed the amount equivalent to 10% full fee concessions. In calculating this percentage, the number of students allowed fee concession, will be deducted from the total class enrolment.

(ii) The number of fee concessions shall not be altered during the year but any free-ship or half-free-ship within a prescribed limits not granted in the beginning of the year or which has become available in the course of the year by reasons of a free or half-free scholar ceasing to be a student, may be awarded to other deserving students.

(iii) If the number of eligible students entitled to the concessions mentioned in (i) above exceeds the number permissible within the financial limits laid down therein, the concession shall be awarded to the more deserving from amongst students on the basis of their intercomer it. Such merit being determined on the basis of their relatives performance at the preceding annual examination or by holding, where necessary, a special examination for the purpose.

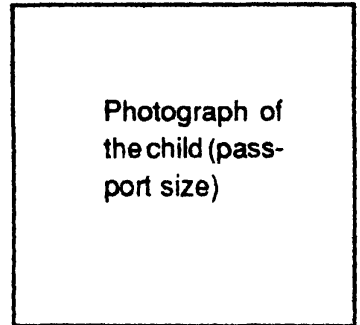
(iv) For repercussions of exempting girls students from paying tuition fee please refer KVS letter No. F.138-1/87-KVS(Budget) dated 19.10.87 and 14.1.1988.

KENDRIYA VIDYALAYA SANGATHAN

Regd. No.....

.....Registration form for Admission to Standard.....

1. Name of pupil in full
2. Date of Birth(in Figures).....
(in Words).....
3. Do you belong to Scheduled Caste/Scheduled Tribes?...
.....
4. Name and Residential address of Father/Mother/Local Guardian (if any).....
.....
5. Official Address.....
6. No.of transfers in the last seven years from 1.5.1982.....
7. Certified that the entries filled in this form are correct.....
8. Whether above named child is son/daughter of decease Defence personnel/transferable Central Govt. employees who dies in harness.....



Signature of Parent

Service Certificate

Certified that Shri/Smt..... is working in the Office/Ministry ofHe/She is an employees of Defence Service/CRPF/BSF/NSG/SPG/CISF/Central Govt./Autonomous Body/Public Sector Undertaking fully financed by the Central Govt. and his/her service are transferable anywhere in India.

Certified that Master/Km.....is the son/daughter of late Shri/Smt.....who was employer in the Office/Ministry/Defences Service. He/She had died in harness on the

It is further certified that(particulars of son/daughter.....has/had.....(No. of postings) during last seven years from 1.5.1982. The Unit/Office and the duration of such postings involving change of station are given below:

<i>Sl.No.</i>	<i>Designation</i>	<i>Place</i>	<i>From</i>	<i>To</i>
1.				
2.				
3.				
4.				
5.				
6.				
7.				

Signature & Name in Block letters

Station with Teldesignation of the Head of Office Stamp.
Date

Note: The service Certificate should be signed by the Officer Commanding in case of employees working in defence establishment.

[English]

Brain Drain

1073. SHRIMATI JAYAWANTI NAV-
INCHANDRA MEHTA: Will the PRIME
MINISTER be pleased to state:

(a) the number of scientists, technolo-
gists and doctors who migrated to other
countries in search of job during the last
three years; and

(b) the action taken by Government to
stop brain drain from India?

THE MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND TECHNOL-
OGY AND MINSTER OF STATE IN DE-
PARTMENT OF EDUCATION IN THE
MINISTRY OF HUMAN RESOURCES
DEVELOPMENT (PROF.M.G.K.MENON):
(a) and (b). Some scientists, technologists
and doctors do migrate to other countries in

search of jobs. But, it has not been possible
to maintain a record.

A number of measures have been taken
from time to time to minimise the outflow, as
also to attract scientists, technologists and
doctors settled abroad to come back to the
country. This involves creation of employ-
ment opportunities in new areas of Science
and Technology as well as increased efforts
in existing areas particularly in the produc-
tion and services sector. Some of these are:

Increase in the outlay for science and
technology sector in successive Five Year
Plans.

Creation of new scientific Departments/
Organisations such as Departments of Bio-
technology, Ocean Development, Environ-
ment, Non-Conventional Energy Sources,
Centre for Development of Telematics (C-
DOT) etc.,